GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:5655
ANSWERED ON:29.04.2010
AIRPORT TARIFF ON AERONAUTICAL REVENUES
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the private airport developers have suggested to determine base airport tariff on the basis of aeronautical revenues only;
- (b) if so, the details thereof and the action taken thereon;
- (c) the time by which the same is likely to be implemented;
- (d) whether the Airport Economic Regulatory Authority (AERA) has framed new regulations in regard to tariff;
- (e) if so, whether the views of all stake holders have been received by AERA in regard to single till and double till tariffs; and
- (f) the time by which a final decision is likely to be taken?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) & (b):Different private operators have proposed varying approaches for determining aeronautical tariff.
- (c),(d),(e) & (f):The Airports Economic Regulatory Authority (AERA)have received suggestions from various stakeholders and sought the guidance/advice of Government of India (GoI) in the matter. The matter is under examination of AERA. Based on inputs received from various stakeholders including advice/guidance of GoI/AERA is likely to finalise its economic regulations.